

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 146

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.10.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent;-

Mr. Rakesh Kumar, Mr. Sahil Dhawan, Mr. Ankit Sharma, Advs. for RP.

Ms. Aparna Dhawan, Adv. for Earth Infra.

Mr. Prashant Jain, Adv. for R2-5

Mr. Arpit Dwivedi, Adv. for R-6

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 06.11.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

17.10.2019
Aarti Makker